

MINUTES OF THE 4th INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 12.10.2012
Venue : Room No.4, Udyog Bhawan, New Delhi
Time : 12.00 noon

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri B.K. Singh, SD/d, RSD, AERB
- (iii) Shri G.K. Panda, AERB
- (iv) Shri Hardeep Singh, Jt.DGFT
- (v) Shri B.K. Sachdeva, Dy.DGFT
- (vi) Shri D.C. Katoch, FTDO

The Chairman welcomed the members of the Committee and informed that 14 new PSIA's have been approved as Pre Shipment Inspection Agencies (PSIA) vide Public Notice No.20 dated 1.10.2012. Out of the 14 approved PSIA, some have represented for addition of more country / area of operation. Therefore 24 cases have been placed before the Committee for consideration.

2. The Committee after due deliberations took following decision in each case:-

S No	Name of Applicant	Decision
1	World Wide Inspection Services Pvt. Ltd, Sarl Senegal, West Africa 01/53/162/162/AM-13/W-3/IC	The Committee considered the application and noted that a Show Cause Notice has been issued to the firm. The firm has also furnished their reply as well as informed in the proforma prescribed by AERB indicating Serial number of the equipments. The representatives of AERB informed that the information of the equipments and other technical parameters appears to be in order. The Committee after due deliberations decided to defer the case for finalising the SCN.
2	Gattini & Co, Mumbai 01/53/162/138/AM-13/G-6/IC	It was brought to the notice of the Committee that firm has not procured mandatory equipments. The Committee, therefore, decided to defer the case.
3	Superintendence Co, of India Pvt. Ltd, Kolkata 01/53/162/276/AM/13/PSIA/S-30/IC	The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB

		along with serial number of the equipment. The representatives of AERB informed that applicant is having two Sets of testing equipments which will be sufficient for inspection at two places / countries only whereas the intended are of operation has been shown in 15 countries. The Committee after due deliberations decided to approve the applicant for two territories for which the firm shall indicate their priority.
4	TUV Rheinland India Pvt., Ltd., Banglore 01/53/162/564/AM-13/PSIA/ T-14/IC	The rep. of AERB informed that the equipments in possession do not meet the statutory requirement and the firm may be asked to furnish details of Portable Spectrometer.
5	Fractal Engineering Solutions Ltd., London 01/53/162/433/AM-13/PSIA/F-2/IC	The Committee decided to reject the request as no proof of testing equipment was given by the applicant.
6	Baltic Control Ltd., Aarhus, Denmark 01/53/162/AM-13/PSIA/B-13/IC	The Committee considered the issues raised by the firm vide E Mail dated 4.10.2012. The Committee was of the view that more countries can only be added after procurement of additional testing equipments and that presently the equipment in their possession does not justify addition of more territories.
7	Best Mulyankan Consultants Ltd., Mumbai 01/53/162/442/AM-13/PSIA/B-14/IC	The Committee decided to defer the case. The case may be placed in the next meeting on receipt of information from the firm regarding delivery of the Portable Spectrometer.
8	Humber Inspection International Ltd, U.K 01/53/162/685/AM-13/PSIA/H-18/IC	It was informed to the Committee that the information furnished by the firm through E Mail could not be opened. It was decided that an E Mail may again be sent to the firm to furnish the information again. The attachment should be in a form which can be opened easily.
9	GEO Chem Laboratories P Ltd., Mumbai 01/53/162/771/PSIA/AM13/G-22/IC	The Committee noticed that the firm has placed order for procuring the Portable Spectrometer. The case may be placed in the next meeting on receipt of information from the firm regarding delivery of the Portable Spectrometer
10	World Wide Logistic Survey & Inspection (WLSI) Group and Affiliates,	Deferred till the finalisation of the Show Cause Notice.

	SAKET, New Delhi 01/53/162/776/AM13/PSIA/W-11/IC	
11	GEO Chem Middle East, UAE 01/53/162/769/PSIA/AM13/G-23/IC	Deferred for want of information from the firm in the proforma prescribed by AERB.
12	American Quality Assessors India (P) Ltd., Hyderabad 01/53/162/774/PSIA/AM13/A-44/IC	Deferred for want of information from the firm in the proforma prescribed by AERB.
13	Inspectorate International Ltd., UK 01/53/162/775/PSIA/AM13/I-17/IC	The Committee considered the issues raised by the firm vide E Mail dated 11.10.2012 and felt that there should be no dilution of mandatory requirement and the contention of the firm was not acceptable. Radiation Spectrometer is an essential requirement for granting recognition as PSIA.
14	Geo Chem Far East P Ltd., Singapore 01/53/162/846/AM13/PSIA/G-25/IC	The representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for Singapore.
15	Asia Globe Trade Ltd., Hongkong 01/53/162/845/PSIA/AM13/A-48/IC	The Committee observed that applicant is not a member of any organisation as prescribed in the P.N. No.104 dated 23.3.2012. The Committee also noted that the firm got ISO certification and hence accepted their bonafides. Representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for 07 countries i.e. Malaysia, USA, Canada, South Africa, Mozambique, Kuwait and Singapore.
16	Marine Inspection & Logistics International, Rotterdam 01/53/162/PSIA/AM13/M-31/IC	The representatives of AERB informed that the firm has mixed up the information furnished in the prescribed proforma (Tabular information). Therefore, the Committee decided to defer the case for want of information in the proforma

		prescribed by AERB along with photographs of the equipment.
17	World Wide Inspection Services Pvt. Ltd, Kingsway Camp, Delhi 01/53/162/161/AM-13/W-2/IC	It was brought to the notice of the Committee that the case was approved for 06 countries in the last meeting subject to procurement of portable spectrometer. The firm has now procured the same and furnished their details in prescribed proforma. The rep. of AERB informed that the details furnished by them appear to be in order. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for 07 countries i.e. UAE, USA, South Africa, UK, Australia and Georgia.
18	Nectar Inspection Services L. L. Co., Dubai 01/53/162/387/AM-13/N-11/PSIA/IC	It was brought to the notice of the firm that this case was approved for two territories one at UAE and for 2 nd territory, the firm has now given their preferences as European Union. The Committee, after due deliberations decided to include European Union as the 2 nd territory in addition to UAE.
19	World Wide Inspection Services Pvt. Ltd, Sarl Cotonou, Benin 01/53/162/168/AM-13/W-4/IC	It was brought to the notice of the Committee that the case was approved for one country i.e. Benin in the last meeting subject to procurement of portable spectrometer. The firm has now procured the same and furnished their details in prescribed proforma with the request to recognise them for Canada and Nigeria. The rep. of AERB informed that the details furnished by them appear to be in order. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for Nigeria as they have only one spectrometer.
20	Sandeep Garg & Co., USA 01/53/162/616/AM-13/PSIA/S-51/IC	The Committee did not agree to the request of the firm for allowing inspection anywhere in North America and South America in the absence of limited number of spectrometers.
21	Sandeep Garg & Co., Sarl, Mali 01/53/162/615/AM-13/PSIA/ S-50/IC	The Committee agreed for inclusion of 12 countries (Benin, Ivory Coast, Cameroon, Gambia, Ghana, Liberia, Nigeria, Senegal, Sierra Leon,

		Guinea, Togo and Morocco) on the same analogy as European Union as all these countries pertain to West Africa. The firm has sufficient equipment and all these countries are small and geographically next to each other.
22	Sandeep Garg & Co., Gurgaon 01/53/162/560/AM-13/PSIA/S-46/IC	It was brought to the notice of the firm that this case was approved for two territories one at India and for 2 nd territory, the firm has now given preferences as European Union. The firm requested to include other countries like South Africa, Australia, New Zealand, Singapore and Malaysia. The Committee noted that the equipment presently held by the applicant are sufficient for 06 locations. Hence, the Committee decided to add 05 more countries i.e. European Union, South Africa, Australia, New Zealand and Singapore in addition to India.
23	Salamax 1894 (Pty) Ltd., South Africa 01/53/162/861/PSIA/AM13/S-66/IC	The representative of AERB informed that as per the information furnished by the firm in the proforma, the Radio Nuclear Identifier does not appear to be automatic. The applicant has indicated N.A. in Col. 10 of the table in respect of Portable Spectrometer. The committee decided to defer the case for want of clarification from the firm.
24	National Marine Consultants Inc, USA 01/53/162/858/PSIA/AM13/N-30/IC	The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB. The Committee, therefore, decided to defer the case for want of information from the firm.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on **16th November 2012 at 3.00 p.m.**

The meeting ended with vote of thanks to the Chair.

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